

Filing no. Cr.A(SJ)/8079/2020
Amit Kar @ Rintu V/s State of Jharkhand

Advocate's name:-Praveen Shankar Dayal

1. SJ/DB (S.J)
2. In Time
Limitation expired on..... 29th April 2020 delayed by 30 days
3. Court Fee.. NR
4. Authentication Fee due on the copy
Trial Court Judgement Rs. X
Appellate Court Judgement Rs Free Copy
5. (a) Copy of trial court judgement X
(b) Copy of appellate court judgement Yes
(c) Second Copy of petition NA
(d) Receipt showing service on A.G. Yes
(e) Vak property stamped }
executed and accepted Yes with
6. (a) Cause title Yes B.A.2846/2019 &
(b) Provision of law Yes B.A. 10606/2019
7. Intimation regarding surrender of
Petitioner In Jail
8. Particulars as required by Rule 140(1)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001.. As per the report of L&C Section appellant
earlier moved in B.A. No 2846/2019 &
B.A no.10606/19 but not stated at para 2
which may be stated by way of S.A.
9. Others defects
(i) Subject may be stated properly at index page.
(ii) Name spelling of deponent stated at affidavit page and adhaar card not tally and also
in I.A. Petition
(iii) Heading of vak may be corrected.
(iv) Month stated at verification para of I.A. petition of affidavit page may be verified/
corrected from month of oath.
(v) Provision of law/ under section regarding Cr.P.C. Stated at para 5 of I. A. Petition
may be verified/corrected.
(vi) Limitation petition may be filed.